

MR. SPEAKER : You can give it to the Hon. Member.

SHRI K. NATWAR SINGH
The latest incident was on the 29th May, 1985.

DR. DATTA SAMANT : What about the retrospective effect of the scheme ?

SHRI K. NATWAR SINGH : When the scheme is approved by the BPE, we will look at time particular aspect.

SHRI INDRAJIT GUPTA : The Hon. Minister said about the fate this draft incentive scheme that it was found to be defective in some respects and it had to be sent back and so on. I would like to know how this proposed scheme differs from the incentive schemes which are in force in other public sector captive iron ore mines such as in Bhilai and Bokaro. Why could it not be made on the same pattern and on the same lines ?

SHRI K. NATWAR SINGH : There is no uniform policy with regard to incentives in various plants. As you know, there are two categories, mechanised and unmechanised mines and each plant has its own special problems and situation. Therefore, there is no uniform scheme.

DR. KRUPASINDHU BHOI : The incentive scheme has already been introduced in the Bailadila, Kiriburu and other captive mines throughout the country.

SHRI INDRAJIT GUPTA : Bailadila is not a captive mine.

DR. KRUPASINDHU BHOI : Fifty percent is captive and fifty percent is not captive. The Bolani iron ore mine was a private undertaking previously. Now, it has been taken over by the Government of India. You have answered to my colleague that the modern equipment and machinery which

has been purchased has not been utilised properly, but is has no relevance to this question.

I want to know from the Minister what is the OMS per worker per day in mining and what is the percentage of mechanisation by which the iron ore is transmitted to the railway wagons by ropeways or conveyor belt system ?

SHRI K. NATWAR SINGH : I do not have this particular information. I can collect it and give it to the Hon. Member.

Proposal to Appoint Wage Boards Instead of Bipartite Wage Agreements

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*451 SARIMATI GEETA
MUKHERJEE :
SHRI INDRAJIT GUPTA :

Will the Minister of FINANCE be pleased to state :

(a) whether Government are considering a proposal to do away with the present system of bipartite wage agreement based on the principle of collective bargaining and appoint Wage Board instead ; and

(b) if so, the details and reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) No, Sir.

(b) Does not arise.

SHRIMATI GEETA MUKHERJEE : In view of the cryptic reply, I would like to ask the Minister whether he knows that this question has arisen out of the Arjun Sengupta Committee's recommendation for appointing Wage Board and Wage Commission instead of the bipartite negotiation machinery in the public sector, such as JBCCI, NJCC, BHEL Joint Committee etc. ? Since he says : "No Sir", which means that they are not considering, may I know whether

the Government has positively rejected that ?

SHRI JANARDHANA POOJARY: The Government has not positively rejected it. The Government has been making exercise to find out as to what would be the best method. The recommendation of Arjun Sengupta is being examined. Not only that, we have not done away with bilateral negotiations. Bilateral negotiations are still in operation.

SHRIMATI GEETA MUKHERJEE : I surrender my second supplementary to Shri Indrajit Gupta. After all, he is the Joint Secretary of the AITUC.

MR. SPEAKER : He has got his name on it. Even if I were to try, I would not have been able to do it.

PROF. MADHU DANDAVATE : She has surrendered her question to him. He will get one question due to him and the other surrendered to him by her.

SHRI INDRAJIT GUPTA : May I ask one or two questions ?

[Translation]

MR. SPEAKER : I know that you will cover everything in one question.

[English]

Just as they have three-in-one, we can have two-in-one questions.

PROF. K.K. TEWARY : Sir, you expunge the word 'surrender'. It bristles with meanings.

SHRIMATI GEETA MUKHERJEE : Why are you objecting to it when you have surrendered every thing ?

PROF. MADHU DANDAVATE : You got it back.

[Translation]

MR. SPEAKER : One has to surrender before a lady.

(Interruptions)

[English]

SHRI INDRAJIT GUPTA : Recently the Chairman or the Director General of the Bureau of Public Enterprises had a series of discussions with representatives of the Central Trade Union Organisations. I also have had the good fortune to meet him for discussions. According to him, the Bureau of Public Enterprises is in favour of replacing this system of bipartite negotiations and collective bargaining in the public sector by either Wage Boards or, as he said, by some sort of Wage Commission or some such body. So, although the Minister has said that no final decision has been taken yet, I would like to know from him whether it is under active consideration that the system of collective bargaining and bipartite negotiations should be given up because Government feels that through that system the workers are able to get certain concessions which the Government does not like or which are not palatable to them.

SHRI JANARDHANA POOJARY: It is true that the Director General of the BPE has held a meeting with Shri Indrajit Gupta and also with Shri Ramanujam of INTUC and Shri Pande. There was some consultation and our Hon. Member also placed his views before him. Here as I stated earlier, exercise is going on to find out the best method and no decision has been taken. Before taking final decision, Government wants to consult various interests including the views of the Union leaders. So far as bilateral negotiations are concerned, as I have stated earlier, it is still in operation and no final decision has been taken to do away with bilateral negotiations.

Production and Export of Basmati Rice
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*452. DR. G. VIJAYA RAMA
RAO :

SHRI SOMNATH :

Will the Minister of COMMERCE